

CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

O.A. No. 649 of 1995

New Delhi, dated the 30th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

- Shri R.A. Singh,
 S/o Shri Ram Adhar Singh,
 Ex-Casual Labourer,
 Under Signal Inspector (D)(II),
 Northern Railway,
 Allahabad.
- 2. Shri Ram Kishan,
 S/o Shri Ram Kirpal,
 Ex-Casual Labourer,
 Under Singlan Inspector (D)(II),
 Northern Railway,
 Allahabad. APPLICANTS

(By Advocate: Shri B.L.Madhok proxy counsel for Shri B.S.Mainee)

VERSUS

- Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
- 2. The Divl. Railway Manager,
 Northern Railway,
 Allahabad. RESPONDENTS

(By Advocate: Shri Rajesh)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Madhok proxy counsel for Shri B.S.Mainee for the applicant and Shri Rajesh for the respondents.

2. Shri Rajesh states that he has no objection if this O.A. is disposed of with a direction to the Respondents to include the name of the applicants in the live Casual Labourer Register, if eligible for such



inclusion in terms of extant rules on the subject, and thereafter to re-engage the applicants as Casual Labourer, as and when the need arises in accordance with [his seniority.] For this purpose the applicants should file a self-contained representation within one week from the date of receipt of a copy of this judgment together with all relevant particulars.

3. This O.A. stands disposed of in terms of the directions contained above. No costs.

(Mrs. LAKSHMI SWAMINATHAN)

Member (J)

(S.R. ADIGE)

Member (4)

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